

consist of more than 10—18 acres of the best category of land, viz., land with assured irrigation and capable of yielding at least two crops a year; (ii) the ceiling for land of inferior quality may be higher but it should in no case exceed 54 acres; (iii) the ceiling should apply to a family unit of five members and where the size of the family is larger, additional land may be allowed for each member of the family in excess of five so however that the total area held by the family does not exceed twice the ceiling limit; (iv) 'family', for purposes of the ceiling law, may be defined to include husband, wife and minor children; (v) land under tea, coffee, rubber, cardamom and cocoa should not be subject to ceiling; (vi) private trusts should not be allowed to hold land in excess of the ceiling; and (vii) priority in the allotment of ceiling-surplus land should be given to landless agricultural workers, particularly those belonging to the Scheduled Castes and Scheduled Tribes.

As far as tenancy reform is concerned the policy is that (i) rent should not exceed one-fourth to one-fifth of the gross produce, (ii) the right of resumption except by land owners suffering from specified disabilities should be terminated and (iii) the actual tiller should be made the owner of the land.

(c) Most of the States have enacted laws broadly in conformity with the National Guidelines. These laws are already in different stages of implementation and, according to the reports received from the State Governments, 38.7 lakh acres have so far been declared surplus under the revised ceiling laws, out of which 24.4 lakh acres have been taken possession of and 16.9 lakh acres have been distributed to 11.7 lakh beneficiaries. The Government of India has urged upon the State Governments the need for expeditious implementation of ceiling laws and distribution of ceiling surplus land to the landless.

12 hrs.

ARREST, CONVICTION AND RELEASE OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following communication dated the 9th August, 1980 from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

"I have the honour to inform you that I have found it my duty in the exercise of my powers that S/Shri Ram Vilas Paswan, Chhotey Singh Yadav and Jagpal Singh, Honourable Members of Parliament (Lok Sabha) voluntarily courted arrest on 9-8-1980 at 3 P.M. at Rafi Marg crossing with Raj Path, New Delhi by violating the prohibitory orders promulgated u/s 144 Cr. P.C. in the area vide Case FIR No. 459 dated 9-8-1980 u/s 188 IPC P.S. Parliament Street, New Delhi. They were escorted to the National Stadium where they were produced before Shri Prem Kumar, Metropolitan Magistrate at 7.45 P.M. The Magistrate convicted them till the rising of the court. The court adjourned at 7.50 P.M. and they were freed simultaneously."

SHRI BALESHWAR RAM (Rosera): Mr. Speaker, Sir, I and some of my friends have given a notice under Rule 222 of this House seeking permission to move a privilege motion against Mr. Morarji Desai, former Prime Minister of our country. He has made certain defamatory and derogatory remarks against Mrs. Indira Gandhi, the present Prime Minister of our country..... (Interruptions)

MR. SPEAKER: It is under my consideration. Let me find out the facts. It is under my consideration. Please sit down.

श्री हरिकेश बहादुर (गोरखपुर) :
अध्यक्ष महोदय, आज रात मैं डाई बजे के करीब हमारे नेता श्री हेमवती नन्दन बहुगुणा

के घर पर अटैक किया गया जिस से कि वहां पर तमाम लोग जग गए

अध्यक्ष महोदय : मैं पता लगवा लेता हूँ ।

श्री हरिकेश बहादुर : उन को इसके पहले कई थोटिंग लेटर भी मिल चुके हैं । उन के जीवन को खतरा है । उन की सुरक्षा का इंतजाम किया जाना चाहिए ।

MR. SPEAKER: Let me find out that.

श्री आरिफ मोहम्मद खां (कानपुर): मैंने इंडियन एक्सप्रेस में जो एक आर्टिकल अरुण मूरी का छपा है उस के बारे में एक विरोधाधिकार की सूचना दी थी । दो हफ्ते के करीब हो चुके हैं

अध्यक्ष महोदय: वह मेरे पास है । मैं कंसिडर कर रहा हूँ ।

श्री आरिफ मोहम्मद खां : इसके अतिरिक्त मैंने एक नोटिस आज आप को दिया है । 9 तारीख को मेरठ और वागपत के हरिजनों को जब्दस्ती लोक दल के लोग गाड़ियों में भर कर दिल्ली ले आए

अध्यक्ष महोदय : यह आगे ही मैंने एलाउ कर रखा है ।

श्री आरिफ मोहम्मद खां : दिल्ली में लोक दल के लोगों ने पुलिस पर निर्मम प्रहार किया

अध्यक्ष महोदय : ऐसे नहीं आरिफ साहब, आप ने नोटिस दिया, मैंने एलाउ किया ।

श्री राम विलास पासवान (हाजीपुर): एक नोटिस हम ने दिया है कि उत्तर प्रदेश सरकार द्वारा

(Interruptions) **

अध्यक्ष महोदय : यह कोई नोटिस नहीं है ।

Nothing is allowed.

SHRI SUNIL MAITRA (Calcutta North-East): Sir, those who cannot shout are not able to attract your attention. I gave a notice on....

MR. SPEAKER: I have allowed him. I will come to you afterwards.

श्री रामविलास पासवान : दूसरा मैंने एक ऐडजर्नमेंट मोशन दिया है कि देश के विभिन्न भागों में बाढ़ की विभीषिका पर विचार करने के लिए

अध्यक्ष महोदय : वह मैं काल अटेंशन में सोच रहा हूँ ।

श्री राम विलास पासवान : इस पर डिस्कशन कराइए ।

MR. SPEAKER: I will consider it. I know it.

SHRI SUNIL MAITRA: Sir, I gave a short-notice question pertaining to the Ministry of Agriculture that about 420 metric tonnes of rape-seed oil is lying in the godown at Calcutta Port. They are lying there since 1979, since the time of the previous Government. They are getting spoiled. If they are not used immediately, they will go waste.

MR. SPEAKER: I have already referred it to the concerned Ministry.

श्री मनोराम बागड़ी (हिसार) : शुक्रवार को जो आप के सामने काम रोकौ प्रस्ताव आया था

अध्यक्ष महोदय : उस का जवाब आ गया है । मैं अभी जवाब देता हूँ । मैं उस की जांच करवा कर के जवाब दे रहा हूँ । यह उस बारे में बात है जो मैंने कहा था कि सोमवार को वाकफियत करके आप को जवाब दूंगा ।